

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012
CA No. 117/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia

V/s.

M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3.	Adv. A.H. Naqvi i/b Halai & Co.	Advocate for Petitioners	
	Adv. M.M. Nair	Def.	

ORDER

C.A. No. 117/2015 in T.C.P. No. 83/397-398/CLB/MB/MAH/2012

1. The Learned Representatives of both the sides are present and informed that the Learned Senior Advocates are not available for final arguments and therefore, seeking adjournment.
2. It has also been informed that the pleadings are complete in this matter.
3. It is hereby observed is that since the pleadings are complete therefore uncalled for adjournment should be avoided.
4. Therefore, let this matter be listed for final hearing on **23.02.2017** duly communicated to both the sides.

sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 23.01.2017.